

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 53/NCLT/AHM/2017 (New)
Gujarat High Court CP No. 472/2016 c.w. CA 431/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017**

Name of the Company: SE Blades Ltd.

Section of the Companies Act: Sections 391-394 of the Companies Act, 1956;
230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SAURABH N SOPARKAR SWATI SOPARKAR	ADVOCATE	PETITIONER	Swati Soparkar
2.				

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mrs. Swati Soparkar present for Petitioner. None present for the Regional Director and Official Liquidator.

Proof of service of Publication filed.

Proof of service of notice on statutory authorities filed.

No representation received from any statutory authorities.

It is represented by the Learned Counsel of petitioner that Regional Director had file common representation before Hon'ble High Court and Official liquidator also filed representation.

Common Reply affidavit of the petitioner to the common representation of the Regional Director filed.

Consent letters of the creditors of Transferee company Suzlon Energy Limited filed in TP 53/2017 as per the order of the High Court dated 06.04.2017 made in CA 435/2016.

For filing ~~affidavit~~ of Auditors certificate and for hearing 08.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 3rd day of May, 2017.